

RATIFIED MINUTES OF MEETING No.01/17 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 12.04.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 01/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 was held on 12.04.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015–2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.: 2/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Approved
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	
Decision: The committee decided to ratify the norms based upon the written recommendation of DHI vide U.O. No. 3(104)/2010-TSWB dated 12.04.2016 (Copy to be sent to firm and RA). RA may take further necessary action accordingly.				

2	Case No.: 36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:24.05.2016
Decision: The committee noted that the firm's reply dated 27.08.2015 has been sent to MSME again on				

01.02.2016 for examination and comments. Case is deferred to 24.05.2016.

3	Case No.: 1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date: 1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date: 0710101331 17.01.2014	Defer Date: 24.05.2016
	Decision: The Committee noted that the firm's reply dated 16.03.2015 sent to DEIT on 23.03.2015 followed by reminders on 24.06.2015; 20.07.2015, 11.09.2015, 28.12.2015 and decided to remind DEIT again to expedite comments. Case is deferred to 24.05.2016.			

4	Case No.: 18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date: 0510378995 11.02.2014	Defer Date: 24.05.2016
	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 24.05.2016.			

5	Case No.: 27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date: 0510378994 11.02.2014	Defer Date: 24.05.2016
	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 24.05.2016.			

6	Case No.: 46/3/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date: 0510380277 26.02.2014	Defer Date: 24.05.2016
	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 24.05.2016.			

Case No.:4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:24.05.2016
7 Decision: The Committee noted that application of the firm has been sent to C&PC on 16.04.2014 followed by reminders dated 03.06.2014, 08.10.2014, 12.11.2014, 27.01.2015 and 27.03.2015 for comments which is still awaited. Reminder to C&PC has been issued on 18.05.2015 and DO letter from Chairman to Joint Secretary; C&PC has been issued on 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 24.05.2016.			

Case No.:34/5/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014	Defer Date:24.05.2016
8 Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 followed by reminders on 30.07.2015, 07.10.2015, 06.11.2015, 28.12.2015 and decided to remind DEIT again to expedite comments. Case is deferred to 24.05.2016.			

Case No.:71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:24.05.2016
9 Decision: The committee noted that the firm's representatives S/Shri Piyush Goyal, Vice President, Abhishek Bhatt, Senior Manager and Ravi Gupta, Manager had attended the personal hearing on 01.03.2016 and explained their import/export items. The firm was asked to submit post hearing submissions to the Norms Committee for consideration of the case on 10.03.2016.NC decided to send final reminder to the firm to furnish post hearing submission immediately. Case is deferred to 24.05.2016.			

Case No.:72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:24.05.2016
10 Decision: The committee noted that the firm's representatives S/Shri Piyush Goyal, Vice President, Abhishek Bhatt, Senior Manager and Ravi Gupta, Manager had attended the personal hearing on 01.03.2016 and explained their import/export items. The firm was asked to submit post hearing submissions to the Norms Committee for consideration of the case on 10.03.2016.NC decided to send final reminder to the firm to furnish post hearing submission immediately. Case is deferred to 24.05.2016.			

11 Case No.:34/12/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT	Meet No/Date:1/80-ALC2/2016	Status: Deferred
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	LTD(FORMERLY BAKER OIL	12.04.2016	
HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date:0510390051 31.07.2014	Defer Date:24.05.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 24.05.2016.			

12	Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:24.05.2016
Decision: The committee noted that the firm's reply dated 19.11.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 24.05.2016.				

13	Case No.:3/24/80-ALC2/2015	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00440/AM16/	RLA File :05/23/040/00346/AM15/	Lic.No/Date:0510391917 11.11.2014	Defer Date:24.05.2016
Decision: The committee noted that hard copy of the firm's application has not been received and decided to remind the firm and RA to forward hard copy of the application for consideration of the case. Case is deferred to 24.05.2016.				

14	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:24.05.2016
Decision: The committee noted that the firm's application has been sent to MSME on 18.12.2016 for comments. Case is deferred to 24.05.2016.				

15	Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:24.05.2016
Decision: The committee noted that the firm's reply dated 21.09.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 24.05.2016.				

16	Case No.:40/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510392393	Defer

:01/80/050/00585/AM15/	:05/24/040/00393/AM15/	12.12.2014	Date:24.05.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 24.05.2016.			

Case No.: 41/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
17 HQ File :01/80/050/00586/AM15/	RLA File :05/24/040/00394/AM15/	Lic.No/Date:0510392394 12.12.2014	Defer Date:24.05.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Firm's application has been sent again to C&PC on 11.04.2016. Case is deferred to 24.05.2016.			

Case No.: 42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
18 HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date:0510392395 12.12.2014	Defer Date:24.05.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Firm's application has been sent again to C&PC on 11.04.2016. Case is deferred to 24.05.2016.			

Case No.: 52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
19 HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date:24.05.2016
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 20.01.2016 for examination and comments. Case is deferred to 24.05.2016.			

Case No.: 37/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
20 HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	Defer Date:24.05.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Firm's application has been sent again to C&PC on 11.04.2016. Case is deferred to 24.05.2016.			

Case No.: 38/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
21 HQ File :01/80/050/00583/AM15/	RLA File :05/24/040/00440/AM15/	Lic.No/Date:0510392526 19.12.2014	Defer Date:24.05.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Firm's application has been sent again to C&PC on 11.04.2016. Case is deferred to 24.05.2016.			

22	Case No.: 39/27/80-ALC2/2014	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00664/AM15/	RLA File :03/94/040/00707/AM15/	Lic.No/Date:0310792198 19.12.2014	Defer Date:24.05.2016
Decision: The Committee noted that the firm was asked to request the RA for amendment of export product as per supply made by them to the project authority and after making suitable amendment in the AA, Norms Committee may be approached for fixation of norms vide letter dated 03.02.2016. However, RA has sent documents pertaining to this AA without amending the export item description. NC decided to ask the firm again to get the export product amended by the RA for consideration of the case. Case is deferred to 24.05.2016.				

23	Case No.: 43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 24.05.2016.				

24	Case No.: 39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date:0510392621 30.12.2014	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 24.05.2016.				

25	Case No.: 4/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00549/AM15/	RLA File :53/24/040/00014/AM15/	Lic.No/Date:5310018469 06.01.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 24.05.2016.				

26	Case No.: 3/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00548/AM15/	RLA File :53/24/040/00013/AM15/	Lic.No/Date:5310018470 14.01.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 24.05.2016.				

27	Case No.:75/27/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00700/AM15/	RLA File :05/24/040/00487/AM15/	Lic.No/Date:0510392875 15.01.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 24.05.2016.				

28	Case No.:9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:24.05.2016
Decision: The committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 31.7.2015, 26.08.2015 and 28.12.2015 to expedite comments. It is informed by MSME that the case pertains to C&PC, and accordingly copy of the application was sent to C&PC on 10.03.2016 for examination and comments. Case is deferred to 24.05.2016.				

29	Case No.:7/27/80-ALC2/2014	Party Name: BANGALORE VALVES PVT. LTD.,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Approved
	HQ File :01/80/050/00632/AM15/	RLA File :07/24/040/00385/AM15/	Lic.No/Date:0710107542 02.02.2015	
Decision: The committee decided to ratify the norms based upon the written recommendation of DHI vide U.O. No. 3(70)/2015-TSW (B) dated 15.03.2016 (Copy to be sent to firm and RA). RA may take further necessary action accordingly.				

30	Case No.:7/3/80-ALC2/2015	Party Name: FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Rejected
	HQ File :01/80/050/00007/AM16/	RLA File :31/83/040/00236/AM15/	Lic.No/Date:3110065242 02.02.2015	
Decision: The committee noted that the firm has not furnished complete reply to the deficiency raised by DIPP in their application and sent to them on 01.02.2016 followed by final reminder on 09.03.2016 and decided to reject the case with the direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

31	Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:24.05.2016
Decision: The committee noted that the firm's reply has been received and is being sent to DHI for comments. Case is deferred to 24.05.2016.				

32	Case No.: 58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00683/AM15/	RLA File :05/24/040/00536/AM15/	Lic.No/Date:0510393179 12.02.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's reply has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 24.05.2016.				

33	Case No.: 66/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00691/AM15/	RLA File :05/23/040/00518/AM15/	Lic.No/Date:0510393197 16.02.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 24.05.2016.				

34	Case No.: 52/3/80-ALC2/2015	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Approved
	HQ File :01/80/050/00052/AM16/	RLA File :03/94/040/00960/AM15/	Lic.No/Date:0310793978 19.02.2015	
Decision: The committee decided to ratify the norms based upon the written recommendation of DEIT vide U.O. No. 17 (29)/2015-IPHW dated 09.03.2016 (Copy to be sent to firm and RA). RA may take further necessary action accordingly.				

35	Case No.: 16/27/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00641/AM15/	RLA File :04/24/040/00293/AM15/	Lic.No/Date:0410160192 24.02.2015	Defer Date:24.05.2016
Decision: The committee deliberated on the comments provided by the C&PC vide OM No.46011/79/2010-PC-II dated 24.08.2015. NC is of the view that 10% wastage is on the higher side. Therefore, C&PC is requested to reconsider their recommendation (Copy of the comments returned to C&PC on 03.02.2016). NC decided to remind C&PC to expedite reply. Case is deferred to 24.05.2016.				

36	Case No.: 17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:24.05.2016
Decision: The committee noted that the firm's reply dated 12.02.2016 has been sent to MSME on				

18.02.2016 for examination and comments. Case is deferred to 24.05.2016.

37	Case No.: 68/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00693/AM15/	RLA File :05/23/040/00543/AM15/	Lic.No/Date:0510393425 02.03.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 24.05.2016.				

38	Case No.: 14/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00014/AM16/	RLA File :05/23/040/00557/AM15/	Lic.No/Date:0510393507 11.03.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 24.05.2016.				

39	Case No.: 13/3/80-ALC2/2015	Party Name: INDIA AUTOMOTIVES	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Approved
	HQ File :01/80/050/00013/AM16/	RLA File :05/23/040/00571/AM15/	Lic.No/Date:0510393605 17.03.2015	
Decision: The committee decided to ratify the norms based upon the written recommendation of MSME vide U.O. No. 30 (35)/15-ME dated 12.04.2016 (Copy to be sent to firm and RA). RA may take further necessary action accordingly.				

40	Case No.: 35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 24.05.2016.				

41	Case No.: 20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
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Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 24.05.2016.			

Case No.:8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
42 HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. Case is deferred to 24.05.2016.			

Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
43 HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's reply dated 15.03.2016 has been sent to MSME on 18.03.2016 for comments. Case is deferred to 24.05.2016.			

Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
44 HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's reply dated 22.03.2016 has been sent to DHI on 28.03.2016 for comments. Case is deferred to 24.05.2016.			

Case No.:21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
45 HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's reply dated 28.12.2015 has been sent to MSME on 04.01.2016 for comments. Case is deferred to 24.05.2016.			

Case No.:12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
46 HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 31.07.2015 followed by reminder on 07.10.2015 to expedite comments. Case is deferred to 24.05.2016.			

47 Case No.:34/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:1/80-ALC2/2016	Status: Deferred
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		12.04.2016	
HQ File :01/80/050/00034/AM16/	RLA File :53/24/040/00021/AM15/	Lic.No/Date:5310018490 10.04.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015, 26.08.2015 and again on 07.10.2015 to expedite comments. Case is deferred to 24.05.2016.			

	Case No.:4/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
48	HQ File :01/80/050/00189/AM16/	RLA File :04/24/040/00053/AM16/	Lic.No/Date:0410160639 05.06.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's reply dated 28.12.2015 has been sent to MSME on 04.01.2016 for comments. Case is deferred to 24.05.2016.				

	Case No.:5/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
49	HQ File :01/80/050/00190/AM16/	RLA File :04/24/040/00051/AM16/	Lic.No/Date:0410160643 05.06.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's reply dated 28.12.2015 has been sent to MSME on 04.01.2016 for comments. Case is deferred to 24.05.2016.				

	Case No.:1/6/80-ALC2/2015	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
50	HQ File :01/80/050/00106/AM16/	RLA File :09/24/040/00129/AM16/	Lic.No/Date:0910062161 10.06.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 18.02.2016 for comments. Case is deferred to 24.05.2016.				

	Case No.:4/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
51	HQ File :01/80/050/00462/AM16/	RLA File :03/95/040/00910/AM15/	Lic.No/Date:0310796882 25.06.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application was sent to DHI on 06.04.2016. However, as the case pertains to DIPP, the application of the firm is being sent to DIPP for comments. Case is deferred to 24.05.2016.				

	Case No.:6/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
52	HQ File :01/80/050/00464/AM16/	RLA File :03/95/040/01011/AM15/	Lic.No/Date:0310796881 25.06.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 06.04.2016 for comments. Case is deferred to 24.05.2016.				

53	Case No.:7/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00465/AM16/	RLA File :03/95/040/01016/AM15/	Lic.No/Date:0310796878 25.06.2015	Defer Date:24.05.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 06.04.2016 for comments. Case is deferred to 24.05.2016.			

54	Case No.:5/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00463/AM16/	RLA File :03/95/040/00969/AM15/	Lic.No/Date:0310796962 30.06.2015	Defer Date:24.05.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 06.04.2016 for comments. Case is deferred to 24.05.2016.			

55	Case No.:4/18/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Approved
	HQ File :01/80/050/00376/AM16/	RLA File :09/24/040/00178/AM16/	Lic.No/Date:0910062317 08.07.2015	
	Decision: The committee decided to ratify the norms based upon the written recommendation of DHI vide U.O. No. 3(223)/2015-TSWB dated 16.03.2016 (Copy to be sent to firm and RA). RA may take further necessary action accordingly.			

56	Case No.:3/18/80-ALC2/2015	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00375/AM16/	RLA File :09/24/040/00218/AM16/	Lic.No/Date:0910062330 13.07.2015	Defer Date:24.05.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME vide UO Note No.TL-13024/32/2016-MMM&A-DCMSME dated 10.02.2016) letter sent to the firm on 09.03.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 24.05.2016.			

57	Case No.:1/18/80-ALC2/2015	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00373/AM16/	RLA File :04/24/040/00094/AM16/	Lic.No/Date:0410160803 14.07.2015	Defer Date:24.05.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 18.02.2016 for comments. Case is deferred to 24.05.2016.			

58	Case No.:1/1/80-ALC2/2016	Party Name: DAYCO POWER TRANSMISSION PVT. LTD.	Meet No/Date:1/80-ALC2/2016 12.04.2016	Status: Deferred
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HQ File :01/80/050/00001/AM17/	RLA File :05/23/040/00121/AM16/	Lic.No/Date:0510394997 20.07.2015	Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 06.04.2016 for comments. Case is deferred to 24.05.2016.			

Case No.:2/18/80-ALC2/2015	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
HQ File :01/80/050/00374/AM16/	RLA File :09/24/040/00245/AM16/	Lic.No/Date:0910062425 31.07.2015	Defer Date:24.05.2016
59	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME vide UO Note No.13024/19/2016-MMM&A-DCMSME dated 22.01.2016) letter sent to the firm on 09.03.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 24.05.2016.		

Case No.:2/1/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
60	HQ File :01/80/050/00002/AM17/	RLA File :03/94/040/00286/AM16/	Lic.No/Date:0310798061 10.08.2015
			Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 06.04.2016 for comments. Case is deferred to 24.05.2016.			

Case No.:2/12/80-ALC2/2015	Party Name: SOGEFI MNR ENGINE SYSTEMS INDIA PVT LTD,	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Closed
61	HQ File :01/80/050/00249/AM16/	RLA File :07/24/040/00161/AM16/	Lic.No/Date:0710108645 25.08.2015
Decision: The Committee noted that RA has issued the above mentioned AA on repeat basis vide letter No.07/24/040/00161/AM16 dated 05.02.2016 and decided to close the case. RA may take further necessary action accordingly.			

Case No.:3/12/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
62	HQ File :01/80/050/00250/AM16/	RLA File :22/24/040/00033/AM16/	Lic.No/Date:2210015302 02.09.2015
			Defer Date:24.05.2016
Decision: The Committee noted that RA has not confirmed that the above mentioned AA has been obtained on repeat basis and decided to send a reminder to RA to confirm the status of the case. Case is deferred to 24.05.2016.			

Case No.:3/1/80-ALC2/2016	Party Name: SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
63	HQ File :01/80/050/00003/AM17/	RLA File :33/24/040/00007/AM16/	Lic.No/Date:3310030255 07.10.2015
			Defer Date:24.05.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 06.04.2016 for comments. Case is deferred to 24.05.2016.			

64	Case No.:2/24/80-ALC2/2015	Party Name: TLT ENGINEERING INDIA PVT.LTD.	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Approved
	HQ File :01/80/050/00439/AM16/	RLA File :03/95/040/00656/AM16/	Lic.No/Date:0310801408 30.12.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/30/2016-TSW/64 12.04.2016 as under:- Advance Authorization may be ratified as per GN-4 for Engineering products. RA may take further necessary action accordingly.				

65	Case No.:8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2016 12.04.2016	Status: Deferred
	HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date:0910063457 29.03.2016	Defer Date:24.05.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to remind RA & firm to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 24.05.2016.				

S.No.01

Case No. A - 04	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/171/00443/AM15/DE S.I	Lic. No. & date
Meeting No.01/17		RLA, No.03/95/039/00001/AM15	0310787646
Date: 12.04.2016		Request for ratification of norms	dt.05.08.2014

Decision: The committee noted that the firm's additional information dated 14.03.2016 has been sent to DIPP on 18.03.2016 for comments.

Case is deferred to 24.05.2016.

S.No.02

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/D ES.I	Lic. No. & date
Meeting No.01/17		RLA, No.07/24/040/00187/AM09	0710059077
Date: 12.04.2016		Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016 for examination and comments.

Case is deferred to 24.05.2016.

S.No.03

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/ DES.I	Lic. No. & date
Meeting No.01/17		RLA, No.05/24/040/00447/AM14	0510380665

Date: 12.04.2016		Request for revision of norms.	dt.03.03.2014
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Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 followed by reminder through DO letter dated 23.07.2015 and 29.12.2016 to JS, C&PC to expedite comments.

Case is deferred to 24.05.2016.

S.No.04

Case No. A/R-57	M/s. Godrej & Boyce Mfg.	HQF.No.01/80/050/00089/AM15/DES. I	Lic. No. & date
Meeting No.01/17	Co. Ltd.,	RLA, No.03/94/040/01044/AM14	031077188
Date: 12.04.2016	Mumbai	Request for change of Net Weight of export item at Sl. No.1,2,3,4,5,6,9 and 10 of norms	4 dt.25.02.2014

Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 24.11.2015 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC.

Case is deferred to 24.05.2016.

S.No.05

Case No. A/R-111	M/s. Larsen and Toubro	HQF.No.01/80/050/00015/AM13/DES. I	Lic. No. & date
Meeting No.01/17	Ltd., Mumbai	RLA, No. 03/95/040/00953/AM12	0310683916
Date: 12.04.2016		Request for amendment of norms	dt.29.02.2012

Decision: The Committee noted that the firm's request dated 01.09.2015 has been sent to DHI on 20.10.2015 for comments.

Case is deferred to 24.05.2016.

S.No.06

Case No. A/R-116	M/s. ISGEC Heavy Engineering	HQF.No.01/80/050/00357/AM14/DES. I	Lic. No. & date
Meeting No.01/17	Ld., Yamunanagar	RLA, No. 05/23/040/00263/AM14	0510366797
Date: 12.04.2016		Request for correct import item No.27 of norms	dt.25.09.2013

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 03.02.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. However, Firm has sought time to furnish reply vide email dated 12.04.2016. Case is deferred to 24.05.2016.

S.No.07

Case No. A/R-119	M/s. Larsen & Toubro	HQF.No.01/80/050/00490/AM15/DES. I	Lic. No. & date
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Meeting No.01/17	Limited,	RLA, No. 03/95/040/00769/AM12	0310676564
Date: 12.04.2016	Mumbai	Request for revision of norms	dt.13.10.2012

Decision: The Committee noted that the firm's request dated 29.10.2015 has been sent to DHI on 03.12.2015 for comments.

Case is deferred to 24.05.2016.

S.No.08

Case No. A/R-142	M/s. Sulzer India Ltd.,	HQF.No.01/80/050/00148/AM13/DES. I	Lic. No. & date
Meeting No.01/17	Pune	RLA, No.31/83/040/00036/AM13	3110054707
Date: 12.04.2016		Request for fixation of norms	dt.18.06.2012

Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/30/2016-TSW/142-A/R 12.04.2016 as under:-

1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 187.584 MT, 2.108 MT & 1.236 MT respectively.
2. Import items shall be of relevant grade and thickness as contained in the export products.
3. Quantity of import items at Sl. No. 1 to 5 & 9 may be allowed as 1.08 Kgs./Kg. content in the export products as per SION C-2008.
4. Quantity of import items at Sl. No. 6 to 8 may be allowed as 1.05 Kgs./Kg. content in the export products taking clue from SION C-2008.

RA may take further necessary action accordingly.

S.No.09

Case No. A/R-144	M/s. L&T-MHI Boilers	HQF.No.01/80/050/00815/AM11/DES. I	Lic. No. & date
Meeting No.01/17	Pvt. Ltd.,	RLA, No.03/95/040/00824/AM11	0310610931
Date: 12.04.2016	Mumbai	Request for amendment of norms	dt.13.01.2011

Decision: The Committee noted that the firm's request dated 26.09.2015 has been sent to DHI on 08.01.2016 for comments.

Case is deferred to 24.05.2016.

S.No.10

Case No. A/R-145	M/s. Larsen and Toubro	HQF.No.01/80/050/00417/AM12/DES. I	Lic. No. & date
Meeting No.01/17	Ltd., Mumbai	RLA, No.03/95/040/00648/AM12	0310665958
Date: 12.04.2016		Request for amendment of norms	dt.18.11.2011

Decision: The Committee noted that the firm's request dated 26.09.2015 has been sent to DHI on 08.01.2016 for comments.

Case is deferred to 24.05.2016.


HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S.No.11

Case No. A/R-146	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00171/AM13/DES. I	Lic. No. & date
Meeting No.01/17		RLA, No.03/95/040/00087/AM13	0310697187
Date: 12.04.2016		Request for amendment of norms	dt.01.06.2012

Decision: The Committee noted that the firm's request dated 18.09.2015 has been sent to DHI on 08.01.2016 for comments.

Case is deferred to 24.05.2016.

S.No.12

Case No. A/R-148	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00170/AM12/DES. I	Lic. No. & date
Meeting No.01/17		RLA, No.03/95/040/00166/AM152	0310640468
Date: 12.04.2016		Request for amendment of norms	dt.05.07.2011

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (34)/10-TSW (B) dated 23.02.2016) letter sent to the firm on 11.03.2016 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 24.05.2016.

S.No.13

Case No. A/R-155	M/s. ISGEC Hitachi Zosen Ltd., Noida	HQF.No.01/80/050/00251/AM16/DES. I	Lic. No. & date
Meeting No.01/17		RLA, No.05/23/040/00143/AM16	0510394942
Date: 12.04.2016		Request for revision of norms	dt.17.07.2015

Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide ID No.12/30/2016-TSW dated 12.04.2016 as under and decided to send it to the firm to furnish reply:-

1. Documentary evidence/drawings justifying the requirement of 10 Nos. of Flanges (import item No. 3) in each equipment.
2. Basis for the quantity of import item No. 8 and CIF value of this item.
3. Documentary evidence/drawings justifying the requirement of 5595 Nos. of Bush (import item No. 17) in three equipment.

Case is deferred to 24.05.2016.

S.No.14

Case No. A/R-157	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES. I	Lic. No. & date
Meeting No.01/17		RLA, No.31/83/040/00183/AM12	3110051726
Date: 12.04.2016		Request for revision of norms	dt.07.12.2011

Decision: The Committee noted that the firm's request for revision of norms has been sent to DHI on 01.03.2016 for comments. Case is deferred to 24.05.2016.

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.15

Case No. A/R-158	M/s. Powerwind Limited,	HQF.No.01/80/050/00180/AM16/DES. I	Lic. No. & date
Meeting No.01/17		RLA, No.05/24/040/00614/AM15	0510394137
Date: 12.04.2016	Gurgaon	Request for fixation of norms	dt.07.05.2015

Decision: The Committee noted that the firm's request dated 12.01.2016 has been sent to C&PC on 23.02.2016 for comments.

Case is deferred to 24.05.2016.

S.No.16

Case No. A/R-160	M/s. L&T-MHI Boilers Pvt. Ltd.,	HQF.No.01/80/050/00349/AM16/DES. I	Lic. No. & date
Meeting No.01/17		RLA, No.03/95/040/00390/AM16	0310798539
Date: 12.04.2016	Mumbai	Request for amendment of item description of Export Product of norms	dt.27.08.2015

Decision: The Committee noted that the firm's request dated 11.01.2016 has been sent to DHI on 23.02.2016 for comments.

Case is deferred to 24.05.2016.

S.No.17

Case No. A/R-162	M/s. Boysen India Ltd.,	HQF.No.01/80/050/00123/AM16/D ES.I	Lic. No. & date
Meeting No.01/17	Uttar Pradesh	RLA, No.05/23/040/00016/AM16	0510394276
Date: 12.04.2016		Request for fixation of norms	dt.18.05.2015

Decision: The committee decided to ratify the norms based upon the MSME U.O. Note No. 30 (79)/15-ME dated 07.03.16 (Copy of the comments to be sent to firm and RA).

RA may take further necessary action accordingly.

S.No.18

Case No. A/R-163	M/s. Boysen India Ltd.,	HQF.No.01/80/050/00138/AM16/D ES.I	Lic. No. & date
Meeting No.01/17	Uttar Pradesh	RLA, No.05/23/040/00096/AM16	0510394521
Date: 12.04.2016		Request for fixation of norms	dt.10.06.2015

Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments.

Case is deferred to 24.05.2016.

Haradhan
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S.No.19

Case No. A/R-164	M/s. BIO-TECH Vision	HQF.No.01/80/050/00120/AM16/D ES.I	Lic. No. & date
Meeting No.01/17	Care Pvt. Ltd.,	RLA, No.08/24/040/00023/AM16	0810135195
Date: 12.04.2016	Ahmedabad	Request for revision of norms	dt.06.05.2015

Decision: The Committee noted that the firm's request dated 13.01.2016 has been sent to C&PC on 23.02.2016 for comments.

Case is deferred to 24.05.2016.

S.No.20

Case No. A/R-165	M/s. Borg Warner	HQF.No.01/80/050/00311/AM16/ DES.I	Lic. No. & date
Meeting No.01/17	Emissions	RLA, No.05/23/040/00167/AM16	0510395136
Date: 12.04.2016	Systems India Pvt. Ltd., Gurgaon	Request for amendment of norms	dt.31.07.2015

Decision: The Committee decided to reject the case based upon the written recommendation of DHI vide UO No.3 (83)/13-TSW (B) dated 11.03.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.21

Case No. A/R-166	M/s. Borg Warner	HQF.No.01/80/050/00213/AM14/D ES.I	Lic. No. & date
Meeting No.01/17	Emissions	RLA, No.05/23/040/00160/AM14	0510361728
Date: 12.04.2016	Systems India Pvt. Ltd., Gurgaon	Request for amendment of norms	dt.02.08.2013

Decision: The Committee decided to reject the case based upon the written recommendation of DHI vide UO No.3 (83)/13-TSW (B) dated 11.03.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.22

Case No. A/R-167	M/s. Borg Warner	HQF.No.01/80/050/00111/AM15/D ES.I	Lic. No. & date
Meeting No.01/17	Emissions	RLA, No.05/23/040/00541/AM14	0510383080
Date: 12.04.2016	Systems India Pvt. Ltd., Gurgaon	Request for amendment of norms	dt.28.03.2014

Decision: The Committee decided to reject the case based upon the written recommendation of DHI vide UO No.3 (83)/13-TSW (B) dated 11.03.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.23

Case No. A/R-168	M/s. Borg Warner	HQF.No.01/80/050/00341/AM16/D ES.I	Lic. No. & date
Meeting No.01/17	Emissions	RLA, No.05/23/040/00245/AM14	0510395756
Date: 12.04.2016	Systems India Pvt. Ltd., Gurgaon	Request for amendment of norms	dt.29.09.2015

Decision: The Committee decided to reject the case based upon the written recommendation of DHI vide UO No.3 (83)/13-TSW (B) dated 11.03.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.24

Case No. A/R-01	M/s. Ognibene	HQF.No.01/80/050/00640/AM11/DES.I	Lic. No. & date
Meeting No.01/17	India Pvt. Ltd.,	RLA, No.31/24/040/00139/AM11	3110045249
Date: 12.04.2016	Pune	Request for fixation of norms	dt.27.10.2010

Decision: The Committee noted that the firm's request has been sent to DHI on 08.04.2016 for comments.

Case is deferred to 24.05.2016.

S.No.25

Case No. A/R-02	M/s. Ognibene	HQF.No.01/80/050/00704/AM10/DES.I	Lic. No. & date
Meeting No.01/17	India Pvt. Ltd.,	RLA, No.31/24/040/00217/AM10	3110041696
Date: 12.04.2016	Pune	Request for fixation of norms	dt.27.01.2010

Decision: The Committee noted that the firm's request has been sent to DHI on 08.04.2016 for comments.

Case is deferred to 24.05.2016.

S.No.26

Case No. A/R-03	M/s. L&T-MHI Boilers	HQF.No.01/80/050/00 348/ AM14/ DES.I	Lic. No. & date
Meeting No.01/17	Pvt. Ltd., Mumbai	RLA F. No.03/05/039/00004/AM11	0310760909
			dt.06.12.2013

Date: 12.04.2016		Request for amendment of norms	
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Decision: The Committee noted that the firm's request has been sent to DHI on 08.04.2016 for comments.

Case is deferred to 24.05.2016.

S.No.27

Case No. A/R-04	M/s. Essar Projects	HQF.No.01/80/050/00356/AM16/D ES.I	Lic. No. & date
Meeting No.01/17	(India) Ltd.,	RLA, No.52/24/040/00048/AM16	5210041649
Date: 12.04.2016	Gujarat	Request for fixation of norms	dt.30.09.2015

Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/30/2016-TSW/04-A/R 12.04.2016 as under:-

1. Net weight of export items may be specified as 994 MT.
2. Import items at Sl. No. 1 to 8 may be allowed on net to net basis with accountability clause.

RA may take further necessary action accordingly.

S.No.28

Case No. A/R-05	M/s. Larsen & Toubro	HQF.No.01/80/050/00245/AM16/D ES.I	Lic. No. & date
Meeting No.01/17	Ltd., Mumbai	RLA, No.03/95/040/00037/AM16	0310796959
Date: 12.04.2016		Request for revision of norms	dt.30.06.2015

Decision: The Committee noted that the firm's request dated 25.02.2016 has been sent to DIPP on 08.04.2016 for comments.

Case is deferred to 24.05.2016.

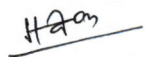
S.No.29

Case No. A/R-06	M/s. ISGEC Heavy Engineering	HQF.No.01/80/050/00144/AM16/ DES.I	Lic. No. & date
Meeting No.01/17	Ltd., Yamunanagar	RLA, No.05/23/040/00071/AM16	0510394578
Date: 12.04.2016		Request for quantity of import item No.10 as applied 402 Kgs. of norms	dt.16.06.2015

Decision: The Committee noted that the firm's request dated 05.03.2016 has been sent to DIPP on 08.04.2016 for comments.

Case is deferred to 24.05.2016.

HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi


HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S.No.30

Case No. A/R-07	M/s. ISGEC Hitachi Zosen Ltd., Noida UP	HQF.No.01/80/050/00157/AM16/ DES.I	Lic. No. & date
Meeting No.01/17		RLA, No.05/23/040/000797/AM16	0510394649
Date: 12.04.2016		Request for quantity of import item No.18 as applied 2500 Kgs. of norms	dt.22.06.2015

Decision: The Committee noted that the firm's request dated 05.03.2016 has been sent to DIPP on 08.04.2016 for comments.

Case is deferred to 24.05.2016.

S.No.31

Case No. A/R-08	M/s. Micron Instruments Pvt. Ltd., New Delhi	HQF.No.01/80/050/00390/AM16/ DES.I	Lic. No. & date
Meeting No.01/17		RLA, No.05/24/040/000346/AM16	0510396022
Date: 12.04.2016		Request for revision of norms	dt.26.10.2015

Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/30/2016-TSW/08-A/R 12.04.2016 as under:-

1. Net weight of export product may be specified as 1005.5 Kgs.
2. Quantity of import item may be allowed as 4316.2 Kgs. inclusive as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap.

RA may take further necessary action accordingly.

S.No.32

Case No. A/R-09	M/s. Micron Instruments Pvt. Ltd., New Delhi	HQF.No.01/80/050/00515/AM15/ DES.I	Lic. No. & date
Meeting No.01/17		RLA, No.05/24/040/000360/AM15	0510391970
Date: 12.04.2016		Request for revision of norms	dt.13.11.2014

Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/30/2016-TSW/09-A/R 12.04.2016 as under:-

1. Net weight of export product may be specified as 661 Kgs.
2. Quantity of import item may be allowed as 2837.5 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap.

RA may take further necessary action accordingly.

Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.33

Case No. A/R-10	M/s. Force Motors Ltd.,	HQF.No.01/80/050/00866/AM08/ DES.I	Lic. No. & date
Meeting No.01/17	Pune	RLA, No.31/24/040/00129/AM08	3110030028
Date: 12.04.2016		Request for revision of norms	dt.27.07.2007

Decision: The Committee noted that the firm's request has been sent to DHI on 08.04.2016 for comments.

Case is deferred to 24.05.2016.

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of HI

Udyog Bhavan

Ref: AANo 0 310753783 L&T MHI TG

EP: 2X660MW Steam Turbine /Generator, for RRVUNL Chhabra weight 1592MT be incorporated in AA.

Inputs

S.No	Item	Wastage % on net weight
101	Hollow conductor	As per Raw material 7 in C-1647
121	AS Rod	As per C-549
124/189/190	Steel plates	As per Raw material 2,3 in C-1647

Item 3 to 6, 8, 15, 16, 17, 20, 21, 28, 29, 30, 32, 33, 35, 39 to 45, 51 to 53, 56 to 64, 66 to 76, 89 to 94, 96, 97, 102, 104 to 106, 108 to 110, 113 to 115, 181, to 186 - As per Misc items in C-1647

Item Brazing 12, 13, 95 - total weight as per S.no 15 of C-1647

Item 130, 132, 147, 152 to 156, 159, nonspecific parts and 169 as per para 4.10 of Import policy

Item 99, 163, 164, 168 - deleted as not included in para 4.03 of Import policy

Item 120 AS bar, deleted in lieu of 135 to 138, 143 being imported.

Total 169 items. Remaining items as per GN4 - Nil wastage with accountability.

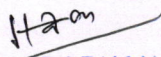
This has the approval of JS(RKS).

(K.K.Tiwari)

Industrial Adviser

DYDGFT, DES-I

TSWB /3/104/2010 dated 12/4/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of Heavy Industry
Udyog Bhavan

29
12/4/2016

Ref : AA 710107542 Bangalore Valves.

Export Product: Stainless Steel Steam Turbine Blades -1183 Numbers of
total weight 56.78Kgs, to be incorporated in AA.

Import

Item1 Stainless Steel 60X25X20mm rectangular Bars-233Kgs.

This issues with the approval of JS(RKS)

[Signature]

(K.K.Tiwari)

Industrial Adviser

Dy DGFT,DES-I
TSW(B)/3/70/2015 dated 15/3/2016

[Signature]

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

07/80/162/00334/AM-10

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12/04/2016

DES-1

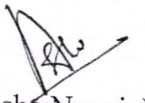
Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of advance Licence No 0310793978 dated 19.2.2015 issued to M/s. Anacon Process Control Pvt. Ltd., Mumbai.

Reference DGFT I.D. No. 01/80/050/52/AM16/DES-1/137 dated 8.5.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Anacon Process Control Pvt. Ltd., Mumbai for ratification of the norms of advance licence issued under Para 4.7 for export of "Point Gas Detector"

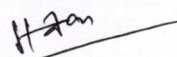
2. The FOB value of export is Rs.48,644,736.00 (US\$ 774,599.00) and CIF value of Import is Rs 27,068,562.00 (US\$ 427,699.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the products to be exported. This Department recommends ratification of norms of advance authorization on net to net basis with accountability clause.


(Asha Nangia)
Director

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(29)/2015-IPHW dated 9.03.2016

Shri Das


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

39
12/4/16

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

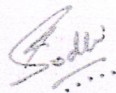
30(35)/15-ME

Subject: AA no 0510393605 dated 17.03.15 in respect of M/s India Automotives.

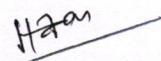
Norms may be fixed as follows:-

- Gross weight of Sno 1 to 4 of items of export may be mentioned as 0.40 kgs, 4 kgs, 0.45 kgs and 0.050 kgs respectively.
- Import may be allowed for 4752 kg after affecting 1/3rd recovery for scrap and inclusive of 10% wastage.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD-ME

Shri H. Das; FTDO, DGFT, Udhog Bhawan
O/o the DC(MSME) UO note no 30(35)/15-ME dated 12.04.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

55
12/4/18

Department of Heavy Industry

Udyog Bhavan

Subject: Ratification of AA No 0910062317 of BHEL Hyderabad

EP: 3 X 660 MW Drive Turbine, Deaerator, Drain Cooler, etc for NTPC Karanpura
(Weight: 6807 MT to be incorporated in AA)

Inputs

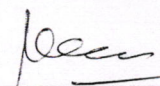
Sl No	Quantity recommended
43to47,52, 54to 57	% wastage Repeat of AA 910059091 as requested by applicant vide their letter 11.03.2016
48,49,50,51,53	as per C-570
127 to 129	As per C-1647

Item No 37,38,42,88,108 & 156 is to be deleted.

Item No 139 to 204 are spares as per para 4.10 of exim policy.

Total 204 items .Remaining items on net to net basis with nil wastage and accountability.

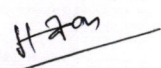
This issues with the approval of JS(RKS)


(K. K Tiwari)

Industrial Adviser

DyDGFT,DES-I

TSWB3(223)/2015 dated 16/ 3/2016.


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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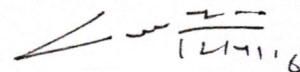
64
12/4/16

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/04/2016 - Case No. 2/24/80 (M/s TLT Engineering India Pvt. Ltd.)
(Advance Authorization No. 0310801408 dated 30.12.2015)

Advance Authorization may be ratified as per GN-4 for Engineering products.

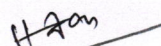
Norms committee may take a view


12/4/16

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/30/2016-TSW/64 dated 12/04/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.no. 17
12/4/16

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

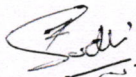
30(79)/15-ME

Subject: AA no 0510394276 dated 18.05.15 for M/s Boysen India Ltd.

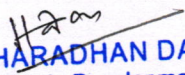
The norms may be fixed as follows:-

- Weight of per unit of export product may be mentioned as 0.48 kgs.
- Import may be allowed for 31225 kgs inclusive of 8.6% wastage (on repeat basis as per AA no 0510377960 dtd 31.01.14).

This issues with the approval of Director (ME)


(K.S. Sodhi) 13
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(79)/15-ME dated 07.03.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

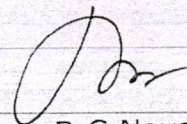
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

S.No. 20-23
12/4/2016

Subject: Application of M/S Borg Warner for ratification of norms of AA no 0510361728 dt 02-08-13, AA no 0510383080 dt 28-03-14, AA no 0510395136 dt 31-07-14 & AA no 0510395756 dt 29-09-15

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Borg Warner. The firm's representation has been examined. It is observed that the comments of this Office were based on the information submitted by the firm & this Office, therefore, does not support the representation.

The above issues with the approval of IA (KKT)



B.C. Nayak
Development Officer
11-03-16

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(83)/13-TSW(B)

dated

11/2/16
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

